

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 101
IB-48/ND/2023**

IN THE MATTER OF:

M/s. Flora Vintrade Pvt. Ltd.

...PETITIONER

Vs.

M/s. Cavana Clothing Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

**Order delivered on 20.01.2023
(Virtual Hearing)**

Coram:

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

**For the Petitioner/Financial Creditor :Mr. Kunal Chatterji, Mr. Rohit
Bansal and Ms. Kshitij Singh, Advs.**

For the Respondent/Corporate Debtor :

ORDER

Heard the submissions made by Mr. Kunal Chatterji, Ld. Advocate appearing for the Financial Creditor. The matter is adjourned by 10 days to enable the Financial Creditor to file an additional affidavit indicating that the Agreement/documents on the basis of which they have provided the loan as well as the terms of the loan to the Corporate Debtor. List the matter on **06.02.2023**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Bachu Venkat Balaram Das)
Member (J)**